CCP 93/88 in O.A.858/86

7.3.89

B.N.Mian Vs. U.O.I.

Present: Applicant in person.

Mr.M.M.Sudan, Advocate for the respondents.

Order:-

The counsel for the respondents states that a cheque for Rs.50,85%— has since been delivered to the applicant. The applicant accepts this fact; however he applicant. The applicant accepts this fact; however he contends that there being inordinate delay in issuing the cheque, he will also be entitled to interest on the said amount for the period of delay. We are afraid that we cannot pass any order regarding payment of interest in this Contempt of Court application. Since however our order has been duly complied with, no further action in this CCP is called for. As for interest the applicant may make a substantive application U/S 19 of the Administrative Tribunals Act,1985, if he so advised.

CCP/disposed of accordingly. Notice of Contempt is discharged.

(Kaushal Kumar) Member(A) (J.D. Jain)